

for the year 1992-93,
alongwith Audited Accounts
and comments of the
Comptroller and Auditor
General thereon.

[Placed in Library. See No. LT 5397/94]

12.40 $\frac{1}{2}$ hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I
have to report the following message
received from the Secretary-General of
Rajya Sabha:

"In accordance with the provisions
of rule 111 of the Rules of
Procedure and Conduct of Business
in the Rajya Sabha, I am directed to
enclose a copy of the Railways
(Amendment) Bill, 1994, which has
been passed by the Rajya Sabha at
its sitting held on the 23rd February,
1994."

12.41 hrs.

RAILWAYS (AMENDMENT) BILL

As passed by Rajya Sabha

[English]

SECRETARY GENERAL: Sir, I lay
on the Table the Railways (Amendment)
Bill, 1994, as passed by Rajya Sabha on
the 23rd February, 1994.

12.41 $\frac{1}{2}$ hrs.

**SPECIAL COURT (TRIAL OF
OFFENCES RELATING TO
TRANSACTIONS IN SECURITIES)
AMENDMENT BILL***

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE AND MINISTER
OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS (DR.
ABRAR AHMED): I beg to move for leave
to introduce a Bill to amend the Special
Court (Trial of Offences Relating to
Transactions in Securities) Act, 1992.

MR. SPEAKER: The question is:

"That leave be granted to introduce
a Bill to amend the Special Court
(Trial of Offences Relating to
Transactions in Securities) Act,
1992."

The motion was adopted.

DR. ABRAR AHMED: I introduce
the Bill.

12.42 hrs.

**EXPLANATORY STATEMENT
GIVING REASONS FOR
IMMEDIATE LEGISLATION BY THE
SPECIAL COURT (TRIAL OF
OFFENCES RELATING TO TRANS-
ACTIONS IN SECURITIES) AMEND-
MENT ORDINANCE**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE AND MINISTER
OF STATE IN THE MINISTRY OF